

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.76(MAH)/2010
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE PARTIES: Mrs. Namita Kale
V/s.
M/s. Shanark Industrials Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|-----------------|--|---|
| 1 | Laxmi T. Sorte | For Petitioner I/b satyan Israel |  |
| 2 | Aishwarya Joshi | For Respondents 1 to 4 I/b FF Associates |  |

ORDER

CP No.76/397-398/NCLT/MB/MAH/2010

1. The Learned Representatives of the rival sides are present.
2. In furtherance of the notings made on the Order Sheet dated 16.12.2016, the Learned Representatives had informed that the Consent Terms have been placed before the Learned Arbitrator. However, the Award/Order is awaited. The parties are seeking time to place on record the copy of the Award of the Arbitrator. Time is granted.
3. Let this matter be enlisted on 15th March, 2017 as consented by both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

31st January, 2017.